

to (c). Detailed information has been called for from the Manipur Government and will be placed on the Table of the Sabha as soon as received.

TELEPHONE CONNECTIONS IN MANIPUR

2307. SHRI M. MEGHACHANDRA: Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government propose to increase the number of telephone connections in Manipur during the current year; and

(b) if so, the number of telephone connections proposed to be increased by the end of 1968 ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes.

(b) It is proposed to provide an additional capacity of 300 lines in Imphal exchange and the existing waiting list is expected to be completely wiped out.

दिल्ली दुग्ध योजना में दुग्धचूर्ण प्रचार करने वाला कारखाना

2308. श्री ओंकार लाल बेरवा : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करगे कि :

(क) क्या दिल्ली दुग्ध योजना में दुग्ध चूर्ण बनाने का कारखाना स्थापित करने की किसी योजना पर सरकार विचार कर रही है ;

(ख) यदि, हां तो इसके कब तक लगाये जाने की संभावना है ; और

(ग) इस कारखाने की उत्पादन क्षमता कितनी होगी ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना-साहिब शिन्डे) : (क) दिल्ली दुग्ध योजना में रोलेर ड्राइव सपरेटा दुग्धचूर्ण बनाने के लिए

दो रोलेर ड्राइवर चालू हैं। स्प्रे-ड्राइव सपरेटा दुग्ध चूर्ण बनाने हेतु दूसरे प्लांट के लिए आर्डर दे दिया गया है।

(ख) आशा है स्प्रे-ड्राइवर शरद ऋतु 1968 तक लगा दिया जाएगा।

(ग) रोलेर-ड्राइवर की क्षमता दो मैट्रिक टन दुग्ध-चूर्ण और स्प्रे-ड्राइवर की क्षमता पांच मैट्रिक टन दुग्ध चूर्ण प्रति बीस घंटे है।

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER MINIMUM WAGES ACT

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : I beg to lay on the Table a copy of the Minimum Wages (Central Advisory Board) Amendment Rules, 1967, published in Notification No. GSR. 1905 in Gazette of India dated the 22nd December, 1967, under section 30A of the Minimum Wages Act, 1948. [Placed in Library. See No. LT—240/68]

12.27½ hrs.

RE: BANK EMPLOYEES' STRIKE

SHRI S. M. BANERJEE (Kanpur) : What about the bank employees' strike? Some statement should be made by the Deputy Prime Minister today. More than a lakh of employees had gone on strike. A statement has already been made in the Rajya Sabha.

MR. SPEAKER : Order, order. It is not proper to get up in this manner and raise these things.

SHRI S. M. BANERJEE : He has already made a statement in the Rajya Sabha.

MR. SPEAKER : Every time he cannot get up in this manner. I know that there are several strikes; engineers are on strike and engineers are being arrested; some others are also on strike and so on..

SHRI S. M. BANERJEE : This strike was against the Bill.

MR. SPEAKER : Even if the hon. Minister wants to make a statement now, he ought to have written to me earlier. He cannot make the statement now; I cannot ask him to do it either. If the hon. Member wants to raise it still, that is a different matter.

SHRI S. M. BANERJEE : Let the hon. Minister make a statement.

MR. SPEAKER : I would not allow it. Nothing will be recorded.

SHRI S. M. BANERJEE: **

MR. SPEAKER : He can write to me later. There are some methods to be followed for raising these issues. Everybody cannot just get up and raise these things in this manner. At least one day during this session, he should give freedom to other Members also.

SHRI S. M. BANERJEE : **

SHRI HUKAM CHAND KACHWAI (Ujjain) : **

MR. SPEAKER : Nothing will be taken down. I am on my legs now. I know that when Shri S. M. Banerjee has risen, Shri Hukam Chand Kachwai, cannot afford to lose the chance. Shri S. M. Banerjee has had his say already; he has referred already to the bank employees' strike and he has said that some statement should be made.

SHRI VASUDEVAN NAIR (Peermade) : It is a serious matter.

MR. SPEAKER : I agree that it is a serious matter. But my objection is not to the matter but to the method of raising it. That is my objection. I agree the matters are serious. The engineers' strike bankmen's strike or some other factory strike—all these are important.

SHRI S. M. BANERJEE : Do not be angry.

MR. SPEAKER : No question of being angry.

SHRI S. M. BANERJEE : **

SHRI JYOTIRMOY BASU (Diamond Harbour) : **

MR. SPEAKER : Nothing that has been said will be taken down. Because there is President's rule in Haryana, West Bengal and UP, this House cannot be converted into an Assembly. These things must be done under the rules.

12.31 hrs.

PAPERS LAID ON THE TABLE—
contd.

FOODGRAINS MOVEMENT RESTRICTIONS
(EXEMPTION OF CERTIFIED SEEDS)
AMENDMENT ORDER

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE): I beg to lay on the Table a copy of the Foodgrains Movement Restrictions (Exemption of Certified Seeds) Amendment Order, 1968, published in Notification No. G.S.R. 303 in Gazette of India dated the 17th February 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-241/68]

EMPLOYEES' PROVIDENT FUNDS AMENDMENT) SCHEME, ANNUAL REPORT ON THE EMPLOYEES' PROVIDENT FUNDS SCHEME AND CONCLUSIONS OF THE TWENTY-SEVENTH SESSION OF STANDING LABOUR COMMITTEE

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR): I beg to lay on the Table—

- (1) A copy of the Employees' Provident Funds (Amendment) Scheme, 1968, published in Notification No. G.S.R. 259 in Gazette of India dated the 10th February, 1968, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952. [Placed in Library. See No. LT-242/68].